

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Meeting No. 06/17 for the licensing year 2016-17 held on 28.07.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
2	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	202 Case No.:6/4/85-ALC3/2015	Party Name:SRS UNISTRAW PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Deferred
The Committee noted the comments of MFPI vide their O.M. No. 4(3)/2015-DGFT dt. 06.06.2016 and decided to request MFPI to furnish the revised comments as one of the import item vis 'Plastic Filter' has been mentioned as 'packing material, in their comments which is not correct. The case is deferred for 01.09.2016				

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203 Case No.:2/13/85-ALC3/2015	Party Name:J.K.MALT PRODUCTS PVT LTD,	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:																								
HQ File :01/85/050/00098/AM16/	RLA File :34/24/040/00081/AM16/	Lic.No/Date:3410041320 24.06.2015	Approved																								
The Committee noted the comments of MFPI furnished vide their O.M. No. 4(38)/2015-DGFT dt. 16.06.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-																											
<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td>Instant Flavour Chicory Powder- C Tonner</td><td>1.00Kg</td><td>Flavour C Tonner</td><td>0.001Kg</td></tr><tr><td>Instant Flavour Chicory Powder-Peach</td><td>1.00Kg</td><td>Flavour Peach</td><td>0.035Kg</td></tr><tr><td>Instant Flavour Chicory Powder-Ginger Extract</td><td>1.00Kg</td><td>Flavour Ginger Extract</td><td>0.001Kg</td></tr><tr><td>Instant Flavour Chicory Powder-Green Tea</td><td>1.00Kg</td><td>Flavour Green Tea</td><td>0.030Kf</td></tr><tr><td>Instant Flavour Chicory Powder-Lemon</td><td>1.00Kg</td><td>Flavour Lemon</td><td>0.001Kg</td></tr></table>				Export Item	Qty	Import Item	Qty	Instant Flavour Chicory Powder- C Tonner	1.00Kg	Flavour C Tonner	0.001Kg	Instant Flavour Chicory Powder-Peach	1.00Kg	Flavour Peach	0.035Kg	Instant Flavour Chicory Powder-Ginger Extract	1.00Kg	Flavour Ginger Extract	0.001Kg	Instant Flavour Chicory Powder-Green Tea	1.00Kg	Flavour Green Tea	0.030Kf	Instant Flavour Chicory Powder-Lemon	1.00Kg	Flavour Lemon	0.001Kg
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RA may take consequential action as per policy/procedure.																											

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Directorate General of Foreign Trade
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भवन, नई दिल्ली
New Delhi

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3	204 Case No.:2/19/85-ALC3/2015	Party Name:LUKE EXPORT	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00188/AM16/	RLA File :53/24/040/00022/AM16/	Lic.No/Date:5310018555 19.01.2016	Deferred
	The Committee noted the comments of CIFT furnished vide their letter No. 1(7)/FP/Sion/15-16 dt. 25.04.2016 and decided to call for the species of scallop in 'Frozen Scallop Meat' from the firm along with justification of wastage claimed thereon. The case is deferred for 01.09.2016			

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4	205 Case No.:15/20/85-ALC3/2015	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00209/AM16/	RLA File :03/94/040/00958/AM16/	Lic.No/Date:0310802550 12.02.2016	Approved
	The Committee noted that NC has approved a similar case of this firm for same export/import item in its M. No. 19 dt. 03.03.2016 vide case No. 799 (in Adv. Auth. No. 0310799343 dt. 12.10.2015). The Committee decided to approve the case on repeat basis. RA may take consequential action as per policy/procedure.			

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5	206 Case No.:28/13/85-ALC3/2015	Party Name:P K AGRI LINK PRIVATE LIMITED.	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00124/AM16/	RLA File :02/24/040/00101/AM16/	Lic.No/Date:0210206072 14.08.2015	Deferred
	The Committee noted the comments of MFPI vide their letter no. 4(12)/2016-DGFT dt. 18.07.2016 and observed that MFPI has provided wastage norms for one item only i.e. Hexane whereas the firm has applied for two item i.e. Rice Bran and Hexane. Further, the value of by product has not been accounted for in the recommendation. Therefore, the Committee decided to request MFPI to furnish the revised comments. The case is deferred for 01.09.2016			

Rup

6	207 Case No.:10/6/85-ALC3/2016	Party Name:P K AGRI LINK PRIVATE LIMITED.	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00037/AM17/	RLA File :02/24/040/00007/AM17/	Lic.No/Date:0210206631 22.04.2016	Deferred
	The Committee noted the comments of MFPI vide their letter no. 4(12)/2016-DGFT dt. 18.07.2016 and observed that MFPI has provided wastage norms for one item only i.e. Hexane whereas the firm has applied for two item i.e. Rice Bran and Hexane. Further, the value of by product has not been accounted for in the recommendation. Therefore, the Committee decided to request MFPI to furnish the revised comments. The case is deferred for 01.09.2016			

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208 Case No.:6/19/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
HQ File :01/85/050/00192/AM16/	RLA File :02/24/040/00183/AM16/	Lic.No/Date:0210206449 15.01.2016	Deferred
7 The Committee noted the comments of MFPI furnished vide their O.M. No. 4(6)/2016-DGFT dt. 19.05.2016 and also observed that the firm has been requested to provide details of origin of inputs quantity-wise. However, the firm has not provided the requisite information vide their e-mail dt. 02.05.2016. Since the blending ratio has not been specified quantity-wise, it would not be possible to account for the imported item in export product. Therefore, the Committee decided to ask the firm to furnish the quantity of inputs origin wise. The case is deferred for 01.09.2016			

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209 Case No.:14/17/85-ALC3/2015	Party Name:MARINE CHEMICALS,	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:								
HQ File :01/85/050/00162/AM16/	RLA File :10/24/040/00074/AM16/	Lic.No/Date:1010059334 07.12.2015	Approved								
8 The Committee noted the comments of MPEDA furnished vide their letter No. II(20)/2014/MS-HO dt. 06.06.2016. MPEDA stated that they had already furnished the details vide their letter dt. 22.05.2007 in a similar case of this firm. MPEDA recommended to adopt the same criteria in this case for fixation of ad-hoc input output norms. MPEDA has confirmed that the Agar is obtained from Gelidium Seaweed is 7.5% to 8% on dry weight basis. Hence, 8% yield from Dried Seaweed Gelidium(Input) is allowed, the Committee decided to fix the ad-hoc input output norms as under:-											
<table border="1"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>Agar Agar Powder Grade Food Bacteriological Microbiological Pharma (made from Dried Seaweed Gelidium as imported).</td><td>4000.00Kg</td><td>Dried Seaweed Gelidium</td><td>50000.00Kg</td></tr> </tbody> </table>				Export Item	Qty	Import Item	Qty	Agar Agar Powder Grade Food Bacteriological Microbiological Pharma (made from Dried Seaweed Gelidium as imported).	4000.00Kg	Dried Seaweed Gelidium	50000.00Kg
Export Item	Qty	Import Item	Qty								
Agar Agar Powder Grade Food Bacteriological Microbiological Pharma (made from Dried Seaweed Gelidium as imported).	4000.00Kg	Dried Seaweed Gelidium	50000.00Kg								
RA may take consequential action as per policy/procedure.											

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210 Case No.:1/10/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
HQ File :01/85/050/00081/AM16/	RLA File :02/24/040/00049/AM16/	Lic.No/Date:0210205962 08.07.2015	Defered
9 The Committee noted the comments of MFPI vide their O.M. No. 4(6)/2016-DGFT dt. 15.03.2016. and also observed that the firm has been requested to provide details of origin of inputs quantity-wise. However, the firm has not provided the requisite information vide their e-mail dt. 19.05.2016. . Since the blending ratio has not been specified quantity-wise, it would not be possible to account for the imported item in export product. Therefore, the Committee decided to ask the firm to furnish the quantity of inputs origin wise. The case is deferred for 01.09.2016			

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10	211	Party Name: M B SUGARS & PHARMACEUTICALS	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/50/150/AM14	RLA File :03/95/40/776/AM14	Lic.No/Date:0310765255 09.01.2014	Deferred
The Committee decided to seek comments from National Sugar Institute , Kanpur.				

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11	212 Case No.:8/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00111/AM14/	RLA File :31/83/040/00107/AM14/	Lic.No/Date:3110060430 25.09.2013	Deferred
The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 24.05.2016 and observed that MFPI has not given the recommendation of one of the inputs (i.e. Cocoa based Chocolate Granules). The Committee decided to request MFPI to furnish the re-revised comments. The case is deferred for 01.09.2016.				

Rupa

12	213 Case No.:9/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00112/AM14/	RLA File :31/83/040/00108/AM14/	Lic.No/Date:3110060429 25.09.2013	Deferred
The Committee noted the comments of MFPI furnished vide their letter No. 4(1)/2013-DGFT dt. 24.05.2016 and observed that MFPI has not given the recommendation of one of the inputs (i.e. Cocoa based Chocolate Granules). The Committee decided to request MFPI to furnish the re-revised comments. The case is deferred for 01.09.2016.				

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13	214 Case No.:23/6/85-ALC3/2016	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00050/AM17/	RLA File :03/94/040/00165/AM17/	Lic.No/Date:0310805006 30.05.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

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14	215 Case No.:14/6/85-ALC3/2016	Party Name: SUPERHOUSE LTD.,	Meet No/Date: 6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00041/AM17/	RLA File :06/24/040/00010/AM17/	Lic.No/Date: 0610038401 10.06.2016	Approved
	The Committee noted NC has approved some cases of this firm for same export/import item and observed that 2% wastage was allowed on inputs. Taking cue from earlier decisions of NC, the Committee decided to fix the ad-hoc input output norms with 2% wastage as under:-			
	Sl. No.	Export Item	Qty	
	1	Horse Riding Body Protector for Adult made from Rubber Sheet of 11mm & 22mm with net content of Rubber Sheet of 11mm of 631.30Sq. Mtr and Rubber Sheet of 22mm of 2044.20 Sq. Mtr	6313.00Nos	11 MM Rubber Sheet 643.926Sq. Mtr including 2% wastage 22MM Rubber Sheet 2085.00Sq. Mtr including 2% wastage
	2	Horse Riding Body Protector for Junior made from Rubber Sheet of 11mm & 22mm with net content of Rubber Sheet of 11mm of 654.78 Sq. Mtr and Rubber Sheet of 22mm of 2020.05 Sq. Mtr	7314.00Nos	11 MM Rubber Sheet 667.87Sq. Mtr including 2% wastage 22 MM Rubber Sheet 2060.451 Sq. Mtr including 2% wastage.
	RA may take consequential action as per policy/procedure.			

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15	216 Case No.:28/6/85-ALC3/2016	Party Name: SWANI SPICE MILLS PVT. LTD.	Meet No/Date: 6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00055/AM17/	RLA File :03/95/040/00051/AM17/	Lic.No/Date: 0310804398 04.05.2016	Approved
	The Committee noted that NC has approved a similar case of this firm for same export/import item in its M.No. 19 dt. 03.03.2016(in Adv. Auth. No. 0310800345 dt. 20.11.2015). The Committee decided to fix the ad-hoc input output norms on repeat basis. RA may take consequential action as per policy/procedure.			

Rupa

16	217 Case No.:20/6/85-ALC3/2016	Party Name: FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date: 6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00047/AM17/	RLA File :05/23/040/00143/AM17/	Lic.No/Date: 0510398838 17.06.2016	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016			

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Ministry of Commerce
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New Delhi

Rupa

17	218 Case No.:22/6/85-ALC3/2016	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00049/AM17/	RLA File :03/94/040/00011/AM17/	Lic.No/Date:0310804207 26.04.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

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18	219 Case No.:7/6/85-ALC3/2016	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00034/AM17/	RLA File :02/24/040/00015/AM17/	Lic.No/Date:0210206672 10.05.2016	Deferred
The committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 01.09.2016.				

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19	220 Case No.:19/6/85-ALC3/2016	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00046/AM17/	RLA File :05/23/040/00142/AM17/	Lic.No/Date:0510398844 17.06.2016	Deferred
The Committee decided to seek written comments from MFPI. The case is deferred for 01.09.2016				

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20	221 Case No.:16/6/85-ALC3/2016	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00043/AM17/	RLA File :10/24/040/00017/AM17/	Lic.No/Date:1010059510 07.06.2016	Approved
The Committee noted that NC has approved a similar case of this firm for same export/import item in its M. No. 18 dt. 18.02.2016 vide case No. 743 (in Adv. Auth. No. 1010059292 dt. 12.10.2015). The Committee decided to approve the case on repeat basis. RA may take consequential action as per policy/procedure.				

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योगेन्द्र सिंह/YOGINDER SINGH
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Directorate General of Foreign Trade
कमिशन, विदेश व्यापार, नया दिल्ली
Commissioner of Foreign Trade
New Delhi

21	222 Case No.:8/6/85-ALC3/2016	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00035/AM17/	RLA File :24/24/040/00044/AM16/	Lic.No/Date:2410041935 22.03.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

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22	223 Case No.:4/6/85-ALC3/2016	Party Name:KEU INTERNATIONAL PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00031/AM17/	RLA File :05/23/040/00056/AM17/	Lic.No/Date:0510398482 12.05.2016	Deferred
The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case is deferred for 01.09.2016.				

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23	224 Case No.:26/6/85-ALC3/2016	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00053/AM17/	RLA File :03/94/040/00010/AM17/	Lic.No/Date:0310804206 26.04.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

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24	225 Case No.:3/3/85-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00003/AM17/	RLA File :31/83/040/00180/AM16/	Lic.No/Date:3110066060 17.03.2016	Deferred
The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case is deferred for 01.09.2016.				

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N-11, N-12, New Delhi

25	226 Case No.:5/6/85-ALC3/2016	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00032/AM17/	RLA File :05/23/040/00150/AM17/	Lic.No/Date:0510398922 28.06.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

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26	227 Case No.:1/18/85-ALC3/2012	Party Name:SUPERHOUSE LTD.,	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00114/AM13/	RLA File :06/24/040/00017/AM13/	Lic.No/Date:0610028563 22.08.2012	Deferred
The Committee noted that the comments are awaited from O/o the TC, Mumbai. The Committee decided to remind O/o the TC, Mumbai to expedite the comments. The case is deferred for 01.09.2016.				

Rup

27	228 Case No.:6/6/85-ALC3/2016	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00033/AM17/	RLA File :05/23/040/00151/AM17/	Lic.No/Date:0510398923 28.06.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

Rup

28	229 Case No.:29/6/85-ALC3/2016	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00056/AM17/	RLA File :03/94/040/00933/AM16/	Lic.No/Date:0310805654 22.06.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

WKT

Rup

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक निवेश अधिपति
Dy. Director General of Foreign Trade
निवेश अधिपति कार्यालय
Directorate General of Foreign Trade
व्यापार विभाग, विदेश व्यापार विभाग
Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	230 Case No.:27/6/85-ALC3/2016	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
29	HQ File :01/85/050/00054/AM17/	RLA File :03/94/040/00095/AM17/	Lic.No/Date:0310805267 07.06.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

Rup

	231 Case No.:17/6/85-ALC3/2016	Party Name:DREAM PLAST INDIA PVT LTD	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
30	HQ File :01/85/050/00044/AM17/	RLA File :31/83/040/00034/AM17/	Lic.No/Date:3110066240 05.07.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 01.09.2016.				

Rup

	232 Case No.:3/6/85-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
31	HQ File :01/85/050/00030/AM17/	RLA File :05/23/040/00037/AM17/	Lic.No/Date:0510398420 06.05.2016	Deferred
The Committee noted that the comments are awaited from MSME(Hosiery). The Committee decided to remind MSME(Hosiery) to expedite the comments. The case is deferred for 01.09.2016.				

Rup

	233 Case No.:9/6/85-ALC3/2016	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:6/85-ALC3/2016 28.07.2016	Status:
32	HQ File :01/85/050/00036/AM17/	RLA File :34/24/040/00007/AM17/	Lic.No/Date:3410042040 07.04.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 01.09.2016.				

योगेन्द्र सिंह / YOGINDER SINGH
उप महानिदेशक निदेश व्यवहार
Dy. Director General of Foreign Trade
निदेश व्यवहार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग
Ministry of Commerce
एन.टी. रोड, नया दिल्ली
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Rup

	234 Case No.:25/6/85-ALC3/2016	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
33	HQ File :01/85/050/00052/AM17/	RLA File :03/94/040/01087/AM16/	Lic.No/Date:0310803723 01.04.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

Rup

	235 Case No.:2/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
34	HQ File :01/85/050/00029/AM17/	RLA File :09/24/040/00501/AM16/	Lic.No/Date:0910063332 29.02.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

Rup

	236 Case No.:11/6/85-ALC3/2016	Party Name:MID WEST GRANITE PVT LTD	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
35	HQ File :01/85/050/00038/AM17/	RLA File :09/24/040/00528/AM16/	Lic.No/Date:0910063243 11.02.2016	Deferred
The Committee noted that the comments are awaited from MSME(G&C). The Committee decided to remind MSME(G&C) to expedite the comments. The case is deferred for 01.09.2016.				

Rup

	237 Case No.:15/6/85-ALC3/2016	Party Name:ADITI HEALTH OILS PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
36	HQ File :01/85/050/00042/AM17/	RLA File :02/24/040/00060/AM17/	Lic.No/Date:0210206805 01.07.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.				

Wint

Rup

योगेंद्र सिंह/YOGINDER SINGH
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
व्यपार विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

THE COMPANY HAS THE HONOR TO ACKNOWLEDGE THE RECEIPT OF THE CHECK FOR THE AMOUNT OF \$100.00 DATED 10/10/10.

[Signature]

DATE: 10/10/10

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37	238 Case No.:12/6/85-ALC3/2016	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00039/AM17/	RLA File :02/24/040/00047/AM17/	Lic.No/Date:0210206758 15.06.2016	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.			

Rmp

38	Case No.:18/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00045/AM17/	RLA File :09/24/040/00500/AM16/	Lic.No/Date:0910063333 29.02.2016	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.			

Rmp

39	Case No.:13/6/85-ALC3/2016	Party Name:NAVYUG AGRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00040/AM17/	RLA File :02/24/040/00037/AM17/	Lic.No/Date:0210206722 31.05.2016	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.			

Rmp

40	Case No.:24/6/85-ALC3/2016	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:6/85- ALC3/2016 28.07.2016	Status:
	HQ File :01/85/050/00051/AM17/	RLA File :03/94/040/00167/AM17/	Lic.No/Date:0310805007 30.05.2016	Deferred
	The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 01.09.2016.			

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Rmp

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योगेश्वर सिंह/YOGESHWAR SINGH
उप निदेशक निदेश व्यापार
Dy. Director General of Foreign Trade
निदेश व्यापार निदेशालय
Directorate General of Foreign Trade
कमिशन निदेशालय of Commerce
एन.ए. रोड, नई दिल्ली
Udyog Bhawan, New Delhi